(c) whether Government propose to provide basic/civic amenities i. e. electricity, potable water arid transport facilities to the residents of the said colonies?

THE MINISTER OF URBAN DEVE-LOPMENT SHRI MURASOLI RAN): (a) and (b) No survey of the unauthorised colonies which have comei up after June, 1977 has been done and nor is there any proposal under consideration for the regularisation of such unauthorised colonies including Harsh Dev, Park, Mange Ram Park and Shyam Colony in Najafgarh Zone.

(c) Delhi Administration has decided to extend the facilities of supply of elec-trcity and potable water to all those unauthorised colonies which had come into existence prior to 1-1-1981, on payment of development charges by the beneficiaries. The Delhi Transport Corporation! plies its buses on the prescribed standard routes which are accessible even to the people living in unauthorised colonies.

Delay in execution of lease deeds by DDA

2164. SHRI T. R. BALU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that in 1970, D. D. A, had allotted 80 sq. yrds, singlestorey houses in LI G category in Janak puri at a cost of Rs. 15, 500|- each;

(b) whether it is also a fact that even after a* lapse of about 20 years, Lease Deeds for the land under these houses have not been executed in favour of the allottees;

(c) whether it is a fact that ownership rights of the land under these houses continue to vest with DDA though cost thereof has been paid by he allottees- and

(d) if so, by when DDA. is likely to execute lease deeds in favour of the allot tees?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir, (b) Lease deeds have been executed in cases where the necessary formalities have been completed.

(c) Yes, Sir.

(d) On completion of necessary for malities on part of the allottees.

Allotment of flats to retired /retiring persons

2165. SHRI GHUFRAN AZAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA has recently announced the allotment of MIG flats to retired/retiring Public Servants who had applied for Priority Allotment under NPRS-1979 scheme;

(b) if so, the number of flats under this scheme earmarked for allotment and details of area's in which these flats have been allotted;

(c) whether Government are aware that a large number of flat-seekers under this scheme are either having their own houses in Delhi or are members of Cooperative Group Housing Society; and

(d) whether Government propose to check thoroughly and the possession of the flats under this scheme may not be given to those persons who are members of any Cooperative Group Housing Society/having their own house in Delhi?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) 994 MIG flats have been allotted on priority basis to retired/retiring public servants registered under New Pattern Registration Scheme, 1979 in areas of Rohini, East of Loni Road, Shalimar Bagh, Trilokpuri, Dilshad Garden, Vikas-puri, Nand Nagri, Paschim Vihar, Man-Sarover Park & Pitampura.

(c) and (d) Before handing over the possession the allottee is required to give an affidavit to the effect that he/she does not own any residential house or plot in full or in part on lease-hold, or freehold baste in the Union Territory of

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Delhi either in his/her name or in the name of his/her wife/husband or any of h's/her dependent minor and or dependent children or dependent parents or dependent minor sisters and brothers.

Prompt action is taken by the DDA as and when violation of this ccondition noticed.

Global conference on safe drinking water and sanitation

2166. SHRI GHUFRAN AZAM Will the Minister of URBAN DEVELOPMENT be pleased to State:

(a) whether Government have decided to host a global conference on sale drinking water and sanitation and also to discuss efforts underway the world over to ensure safe drinking water for all;

(b) if so, whether it is a fact that over 2000 million people in the World are still without. access to safe drinking water r. nd adeqime sanitation facilities;

(c) if so, the approximate population in the country who are not getting safe drinking water and adequate sanitation facilities; and

(d) the steps Government proposeto take to provide (b) if so, the details thereof; ______ country and

THE MINISTER OF URBAN DEVE-LOPMENT (SHR1 MURASOLI MARAN): (a) Yes, Sir.

(b) The Executive Secretary, UNDP for the Global Conference on Safe Drinking Water and Sanitation had indicated in a press release that 2000 million people out of over 5000 million inhabitants in the world are still without access to safe water close to their homes and without sanitation facilities.

(c) On the bash of the information received from State Governments and Union Territories, 17. 76 per cent of the urban population did not have access to safe drinking water and 56. 10 per cent to sanitation facilities as on 31. 3. 88,

(d) Water supply is a State subject. It is the responsibility of the State Govern ments and local bodies to plan, imple ment and to provide safe drinking water to the urban population out of the plan provisions in the State sector. Th

Ministry of Urban Development provides technical advice, development of trained man-power, management information system, reseach activities and in securing international cooperation and assistance. Institutional finance for urban water supply from financing agencies like HUDCO has been expanded.

Construction of extra room Government accommodation

2167. SHRI GHUFRAN AZAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any provision under rules that Government servants who have been allotted Government accom modation can construct extra rooms in their premises of their own;

upto when?

(c) if not, the action taken by Government against such erring allottees who have unauthorisedly constructed/encroached the Government land;

(d) whether Government are aware that several allottees of R. K. Puram, Sector IV, constructed/encroached New Delhi Government land by constructing additional rooms in the recent past; nnd

(e) if so, what action Government propose to take to cancel their allotment and to demolish illegal construction made by such allottees?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI MURASOLI MARAN): (a) to (c) The allottees of Government accommodation are not permitted to construct extra rooms in their houses. Whenever such cases are reported to the Government action, is taken against such allottees under the rules for removing the encroachment, failing which